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Title: Motion for consideration of the Coal Mines (Special Provisions) Bill, 2014.

HON. DEPUTY-SPEAKER: Hon. Member, when the Item No. 18 was taken up, the motion moved by the hon. Minister was not put to the vote of the House. I shall now, therefore, put the motion to the vote.

... (Interruptions)

SHRI MALLIKARJUN KHARGE (GULBARGA): What is that?

HON. DEPUTY-SPEAKER: It is the motion regarding Item No. 18.

The question is:

"That this House concurs in the recommendation of the Rajya Sabha that the Lok Sabha do agree to leave being granted by the Rajya Sabha to withdraw the Bill to provide for allocation of coal mines and vesting of the right, title and interest in and over the land and mine infrastructure together with mining leases to successful bidders and allottees with a view to ensure continuity in coal mining operations and production of coal, and for promoting optimum utilisation of coal resources consistent with the requirement of the country in national interest and for matters connected therewith or incidental thereto, which was passed by Lok Sabha on the 12th December, 2014 and laid on the Table of Rajya Sabha on the 15th December, 2014. "

The motion was adopted.

SHRI K.C. VENUGOPAL (ALAPPUZHA): What is this? How can it be done?...

(Interruptions)

SHRI MALLIKARJUN KHARGE : I am on a point of order. You had passed it unanimously here. Now, after passing it, how can you withdraw it immediately? What is the reason?... (Interruptions)

HON. DEPUTY-SPEAKER: It is over, now.

...(Interruptions)

SHRI MALLIKARJUN KHARGE: You are just afraid of getting it defeated in the Rajya Sabha, and you want to withdraw it here... (Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF POWER, MINISTER OF STATE OF THE MINISTRY OF COAL AND MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL): The Bill has already been passed... (Interruptions)

SHRI MALLIKARJUN KHARGE: You can withdraw it any time! You can introduce it any time at your will! Then, do not follow any rules... (Interruptions) You burry the Rules of Procedure... (Interruptions)

SHRI ARJUN RAM MEGHWAL (BIKANER): Sir, it is a Parliamentary practice. It has been done earlier also... (Interruptions)

SHRI PIYUSH GOYAL: Both the Houses have passed the Coal Mines (Special Provisions) Bill. This is an earlier version, which is now infructuous. Therefore, it has been withdrawn from the Rajya Sabha and we have only reported it to the Lok Sabha.

HON. DEPUTY-SPEAKER: All right.

16.22 hrs